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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO.907/95.

Date of Order- 17.2.1998.

Between :

K.C. MADHAVA RAO

... APPLICANT

A N D

1. Chief Post Master General,
Andhra Pradesh Circle,
Hyderabad.
2. Post Master General,
Andhra Pradesh,
Kurnool Region,
Kurnool.
3. Superintendent of Post Offices,
Kurnool Division, Kurnool. ... RESPONDENTS

Counsel for the applicant : Mr. K.S.R.Anjaneyulu

Counsel for the respondents : Mr. K.Bhaskara Rao, CGSC

CORAM :

HONOURABLE MR. R. RANGARAJAN, MEMBER (ADMN.)

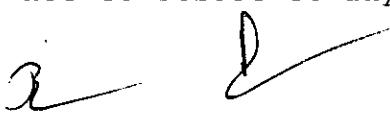
HONOURABLE MR.B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORAL ORDER.

(Per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr. D. Subramanyam for Mr.K.S.R.Anjaneyulu for the applicant and none for the respondents.

2. This O.A. is filed praying for a declaration that the action of the respondents in reducing the working hours and also ordering recovery retrospectively as per Memo.No.A/PTCWS/Review/95-96 dated 29.6.1995, vide Annexure-1 to the O.A., is arbitrary, discriminatory and untenable; and for consequential direction to the respondents to pay the applicant at 8 hours ^{per} the Superintendent of Post Offices' letter dated 17.11.1994 vide Annexure-2 and not to resort to any recovery.

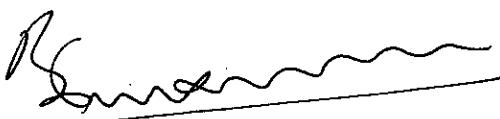


3. An interim order has been passed in this O.A. on 31.7.1995 restraining the respondents to make any recovery. Hence no recovery has been made from the applicant so far.

4. The contents ~~are~~ and the relief~~s~~ asked for in this O.A. ~~is~~ similar to O.A.No.906 of 1995 which was disposed of today. Hence this O.A. is disposed of giving the same directions as given in O.A.No.906/95.

The respondents are directed to dispose of the representation dated 6.7.95 of the applicant in accordance with law within three months from the date of receipt of a copy of this order. No recovery should be made for the period from 1.11.1994 till 30.6.1995.

5. With the above direction, the O.A. is disposed of. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDICIAL)

17.2.98


(R. RANGARAJAN)
MEMBER(ADMINISTRATIVE)

Dated the 17th day of February,1998.

Dictated in Open Court.

DJ/


D.R

26/2/98
26/2/98
X

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 17/2/88

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in

C.A. NO. 907/85

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

25 FEB 1998
Ned

हैदराबाद न्यायपीठ
HYDERABAD BENCH